

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF CREDITORS OF M/S SHRUTHI MILK PRODUCTS PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	NAME OF CORPORATE DEBTOR	M/s. Shruthi Milk Products Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	03/03/2008
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registrar of Companies-Chennai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U15200TN2008PTC066681
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Regd Address: 18 Vellalar Street Ambattur, Chennai, Tamil Nadu, India, 600058 Principal Address: D.NO: 4-2198/1, Bangalore Bypass Road, Opposite to District Police Training Center Chittoor – 517 128
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF THE CORPORATE DEBTOR	29/04/2025
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	26/10/2025
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Mr. R. Venkatakrisnan Reg No.: IBBI/IPA-001/IP-P00115/2017-18/10250
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSION, AS REGISTERED WITH THE BOARD	Rajparis Trimeni towers First Floor, 147, G N Chetty Road, Chennai – 600 017. Mail: rvk@rvkassociates.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Rajparis Trimeni towers First Floor, 147, G N Chetty Road, Chennai – 600 017. Mail: shruthimilk.ibt@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	19/05/2025
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUBSECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not Applicable
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not Applicable
14.	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT:	(A) Link to finding CIRP Claim Forms https://ibbi.gov.in/en/home/downloads (B) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench-II, has ordered the commencement of corporate insolvency resolution process of **M/s. Shruthi Milk Products Private Limited on 29th April 2025**.

The creditors of M/s. Shruthi Milk Products Private Limited are hereby called upon to submit their claims with proof **on or before 19/05/2025**, to the Interim Resolution Professional at the address mentioned against **entry no. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.

R. Venkatakrisnan
Interim Resolution Professional
M/s Shruthi Milk Products Private Limited
IBBI/IPA-001/IP-P00115/2017-18/10250
Date: 05/05/2025
Place: Chennai